

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2158/2019

(Arising out of impugned final judgment and order dated 07-05-2018 in SA No. 2/1990 passed by the High Court Of Judicature At Allahabad)

MAHABIR JAIN UCHATTAR MADHYAMIK VIDYALAYA

Petitioner(s)

VERSUS

PREM NARAIN (D) THROUGH LRS. & ORS.

Respondent(s)

(IA No. 185023/2018 - EXEMPTION FROM FILING O.T.)

Date : 14-05-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Sushil Kumar Jain, Sr. Adv.  
Ms. Pratibha Jain, AOR  
Mr. Puneet Jain, Adv.  
Mrs. Christi Jain, Adv.  
Mr. Mann Arora, Adv.  
Ms. Akriti Sharma, Adv.  
Ms. Lisha Bhati, Adv.  
Mr. Harsh Jain, Adv.

For Respondent(s) Mr. Rituvendra Singh, Adv.  
Mr. Abhinav Shrivastava, AOR  
Mr. Shivang Rawat, Adv.  
Ms. Amrita Kumari, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel appearing for the parties submit that talks for settlement are going on between the parties. To enable the parties to explore the possibility of settlement, the matter is adjourned.

List on 23.9.2024.

(RASHMI DHYANI PANT)  
COURT MASTER (SH)

(RENU BALA GAMBHIR)  
COURT MASTER (NSH)